

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**EIGHTH REPORT**



**LOK SABHA SECRETARIAT**

**NEW DELHI**

*May, 1954*

0. 22

**MEMBERS OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS  
AND RESOLUTIONS**

1. Shri M. Ananthasayanam Ayyangar—*Chairman*.
2. Shri Nemi Chandra Kaoliwal
3. Shri P. Natesan
4. Shri Raghunath Singh
5. Shri Nageshwar Prasad Sinha
6. Shrimati Ammu Swaminadhan
7. Shri Choithram Partabrai Gidwani
8. Dr. Natabar Pandey
9. Shri Tridib Kumar Chaudhuri
10. Shri Ganesh Sadashiv Altekar.

**SECRETARIAT**

Shri M. N. Kaul—*Secretary*.

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## I

### INTRODUCTION

I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee to present the report on their behalf, present this, their Eighth Report.

2. The Committee have so far held 12 sittings 6 of which were devoted to the consideration of Private Members' Bills. Their First Report which was presented to the House on the 9th December, 1953, related to meetings at which they confined their attention to Private Members' Bills which sought to amend the Constitution. This Report therefore deals with other Bills of Private Members, which the Committee had to consider and categorise.

3. At their meeting held on the 6th March, 1954, the Committee settled the broad principles that should govern their consideration in classifying Bills under category A or B. They considered 15 Bills. One Bill was classified under category A, two were kept pending for later consideration and the remaining Bills were classified under category B.

4. At their meeting held on the 31st March, 1954 the Committee considered 20 Bills, of which four were placed in category A and the other Bills in category B.

5. At their meeting held on the 12th April, 1954, 5 Bills were placed in category A, 12 in category B and 2 were held over for final decision.

6. The last meeting of the Committee was held on the 1st May, 1954 when seven Bills which were pending consideration and 6 Bills, which had been kept in abeyance, were classified. In addition to these Bills three other Bills which had already been classified earlier as B came up for reconsideration of the Committee on a further representation made by the sponsors of those Bills. In all, three Bills were put under category A and 10 Bills under category B.

## II

### PRINCIPLES OF CATEGORISATION

7. One of the functions of the Committee is to examine Private Members' Bills after they are introduced and before they are taken up for consideration in the House and to classify them according to their nature, urgency and importance into two categories, namely, category A and category B. The Committee laid down the following general principles to guide them in their task of categorising Bills :

- (i) that in the light of public opinion there is a general necessity and demand for the measure proposed ;
- (ii) that the Bill seeks to provide for a lacuna or remedy a defect in an existing legislation ;
- (iii) that it is not opposed to the directive principles of state policy as defined in the Constitution, the secular nature of the State or public policy and opinion ;

- (iv) that there is already a measure in the Legislative programme due for consideration by the House ;
- (v) that there is a possibility of a comprehensive measure being introduced by Government at a later date ; and
- (vi) that the measure proposed is of such importance and urgency that, irrespective of a more comprehensive measure being introduced later, its consideration earlier will at least bring about a statement of Government policy or help in settling an important issue.

### III

#### CATEGORISATION OF BILLS

8. In order to enable the Committee to arrive at a just and proper categorisation of the Bills the Committee invited the members sponsoring the Bills and the representatives of the Ministries concerned to present their views before them on each Bill. Twenty-nine Members of the House who had Bills in their names attended the meetings of the Committee by invitation and other members who were not able to be present represented their case in writing.

9. The general principle followed in categorising a Bill under category A was its public importance and urgency. The Bills that have been classified under category B were mostly Bills which contained a lesser element of urgency. There were also Bills on which there was legislation under way or Government proposed to bring in legislation of a more comprehensive character at a later date. Some of the Bills related to subjects in the Concurrent or State Lists of the 7th Schedule of the Constitution.

10. The Committee exercised their discretion in categorising certain Bills in category A, even where Government hoped to bring forward legislation on similar lines at a later date. The Committee felt that in these cases an earlier consideration of the Private Members' Bill in the House would either provide an opportunity for Government to state their policy or help in clarifying an important issue so as to enable Government to formulate their views for an adequate legislation later on the subject.

11. Ten Bills contained financial provisions requiring the President's recommendation under Article 117(3) of the Constitution. The President has withheld his recommendation in regard to three of them. The Committee classified all these Bills (including those to which recommendation has been withheld) as they would continue to be pending before the House although they would not be included in the list of business.

12. Two statements of the Bills classified under categories A and B, are appended as Appendices I and II.

### IV

#### RECOMMENDATIONS

13. The Committee in conclusion make the following recommendations :
- (i) that the general principles which they have laid down in paragraph 7 for their guidance in classifying Bills into categories A and B be approved by the House ; and

(ii) that the Bills as classified by them under categories A and B (*vide* Appendices I and II) be adopted by the House.

M. ANANTHASAYANAM AYYANGAR,

NEW DELHI,

*The 5th May, 1954.*

## APPENDIX I

### Bills assigned Category 'A'

Serial No.	Name of the Bill	Bill No.	Remarks
✓ 1	The Women's and Children's Institutions Licensing Bill by Shrimati Uma Nehru and Her Highness Rajmata Kaifendu Mati Shah.	31 of 1953	
✓ 2	The Indian Penal Code (Amendment) Bill ( <i>Insertion of new section 294B</i> ), by Shri Nageshwar Prasad Sinha.	10 of 1953	
✓ 3	The Payment of Wages (Amendment) Bill ( <i>Amendment of sections 2 and 17 and insertion of new section 27</i> ), by Dr. N. B. Khare.	18 of 1953	
✓ 4	The Unemployment Relief Bill, by Shri V. P. Nayyar.	57 of 1953	Placed in category A subject to the member getting the recommendation of the President under Article 117(3) of the Constitution.
✓ 5	The Prohibition of Manufacture and Import of Hydrogenated Vegetable Oils Bill, by Pandit Thakur Das Bhargava.	51 of 1952	
<del>6</del>	<del>The Prohibition of Manufacture and Sale of Vanaspati Bill, by Shri Jhulan Sinha.</del>	60 of 1952	
<del>7</del>	<del>The Prevention of Bigamous Marriages Bill, by Shri Hari Vinayak Pataskar.</del>	56 of 1952	
✓ 8	The Essential Supplies (Temporary Powers) Amendment Bill ( <i>Amendment of section 7 and substitution of section 9</i> ), by Pandit Thakur Das Bhargava.	47 of 1952	

Serial No.	Name of the Bill	Bill No.	Remarks
✓ 9	The Indian Arms (Amendment) Bill ( <i>Amendment of sections 1 and 26 and insertion of new sections 17A and 34</i> ), by Shri Uma Charan Patnaik.	49 of 1953	Motion for circulation of the Bill adopted by the House on 9-4-54.
✓ 10	The Indian Medical Council (Amendment) Bill ( <i>Amendment of sections 3, 5, and 8 etc.</i> ), by Sardar Amar Singh Saigal.	1 of 1954	
✓ 11	The Public Financed Industries Control Board Bill, by Shri M. L. Dwivedi.	10 of 1954	
✗ 17	The Indian Trade Unions (Amendment) Bill ( <i>Insertion of new section 15A</i> ), by Shri K. Ananda Nambiar.	26 of 1953	
✗ 18	The Prevention of Free, Forced or Compulsory Labour Bill by Shri Diwan Chand Sharma.	15 of 1954	



## APPENDIX II

### Bills assigned Category 'B'

Serial No.	Name of the Bill	Bill No.	Remarks
✓1	The Prevention of Juvenile Vagrancy and Begging Bill, by Shri M. L. Dwivedi.	81 of 1952 ✓	
✓2	The Muslim Kazis Bill, by Shri Syed Mohd. Ahmad Kazmi.	83 of 1952 ✓	
✓3	The Suppression of Immoral Traffic and Brothels Bill, by Shrimati Maniben Vallabhbai Patel and Shrimati U. Nehru and Her Highness Rajmata Kamlendu Mati Shah.	36 of 1953 ✓	
✓4	The Code of Criminal Procedure (Amendment) Bill ( <i>Omission of sections 268, 284 and 309 and amendment of section 286 etc.</i> ), by Shri Khub Chand Sodhta.	1 of 1953 ✓	
✓5	The Code of Criminal Procedure (Amendment) Bill ( <i>Amendment of sections 496 and 497</i> ), by Pandit Thakur Das Bhargava.	45 of 1952 ✓	
✓6	The Indian Registration (Amendment) Bill ( <i>Amendment of section 24</i> ), by Shri S. V. Ramaswamy.	76 of 1952 ✓	
✓7	The Prevention of Cow Slaughter Bill, by Shri Nand Lal Sharma.	123 of 1952 ✓	Placed in category B subject to review if circumstances demanded after the disposal of Seth Govind Das's Bill.
✓8	The Anti Cattle Slaughter Bill, by Shri U. M. Trivedi.	58 of 1953 ✓	
✓9	The Code of Criminal Procedure (Amendment) Bill ( <i>Amendment of section 435</i> ), by Shri Raghunath Singh.	55 of 1953 ✓	
✓10	The Child Marriage Restraint (Amendment) Bill. ( <i>Amendment of sections 2 and 4</i> ), by Pandit Thakur Das Bhargava.	48 of 1952 ✓	

Serial No.	Name of the Bill	Bill No.	Remarks
✓11	The Child Marriage Restraint (Amendment) Bill ( <i>Amendment of sections 2 and 3</i> ), by Shri S. V. Ramaswamy.	74 of 1952 ✓	
✓12	The Dowry Restraint Bill, by Shri Fulsinhji B. Dabhi.	61 of 1952 ✓	
✓13	The Dowry Restraint Bill, by Shrimati Jayashri Raiji.	68 of 1952 ✓	
✓14	The Restraint of Dowry Bill, by Shrimati Renu Chakravartty.	67 of 1952 ✓	
✓15	The Indian Penal Code (Amendment) Bill ( <i>Amendment of sections 53, 121, 132 etc.</i> ), by Shri Rohini Kumar Chaudhuri.	41 of 1952 ✓	
✓16	The Indian Penal Code (Amendment) Bill ( <i>Amendment of sections 312 and 314</i> ), by Shri S. V. Ramaswamy.	63 of 1952 ✓	
✓17	The Children's Protection Bill, by Shrimati Sushama Sen.	20 of 1953 ✓	
✓18	The Training and Employment Bill, by Shri Diwan Chand Sharma.	40 of 1953 ✓	
✓19	The Handloom Industry (Improvement and Protection) Bill, by Shri S. V. Ramaswamy.	125 of 1952 ✓	
✓20	The Control of Export and Standardisation of Handloom Cloth Bill, by Shri S. V. Ramaswamy.	75 of 1952 ✓	
✓21	The Monogamy Enforcement Bill, by Pandit Thakur Das Bhargava.	46 of 1952 ✓	
✓22	The Special Marriage (Amendment) Bill ( <i>Amendment of section 2</i> ), by Shri S. V. Ramaswamy.	65 of 1952 ✓	
✗23	The Hindu Divorce Bill, by Shri Hari Vinayak Pataskar.	59 of 1952 ✓	
✗24	The Code of Civil Procedure (Amendment) Bill ( <i>Omission of section 87B</i> ), by Shri Hari Vinayak Pataskar.	42 of 1953 ✓	

Serial No.	Name of the Bill	Bill No.	Remarks
✓ 25	*The Punishment for Adulteration of Foodstuffs Bill, by Shri Banarsi Prasad Jhunjunwala.	69 of 1952	*To be assigned category 'A' in case the Government Bill viz., the Food Adulteration Bill, 1952 as reported by Select Committee was dropped.
✓ 26	The Indian Majority (Amendment) Bill ( <i>Amendment of section 3</i> ), by Shri Jhulan Sinha.	61 of 1953	
✓ 27	The Indian Registration (Amendment) Bill ( <i>Insertion of new section 20A</i> ), by Shri Satis Chandra Samanta.	95 of 1952	
✓ 28	The Indian Railways (Amendment) Bill ( <i>Omission of sections 71A, 71B and amendment of sections 71C, 71D, etc.</i> ) by Shri K. Ananda Nambiar.	9 of 1953	
✓ 29	The Parliament Library Bill, by Shri Diwan Chand Sharma.	38 of 1953	
✓ 30	The Titles and Gifts From Foreign States (Penalty for Acceptance) Bill, by Shri C. R. Narasimhan.	39 of 1953	
✓ 31	The Chartered Accountants (Amendment) Bill ( <i>Amendment of sections 1, 4, etc.</i> ), by Shri C. R. Narasimhan.	60 of 1953	
✓ 32	The University (Extension of Jurisdiction to other State or States) Bill, by Shri Sivamurthi Swami.	126 of 1952	
✓ 33	The Government of Part C States (Amendment) Bill ( <i>Amendment of sections 1, 3, etc. and omission of section 23 etc.</i> ), by Shri Dasaratha Deb and Shri Biren Dutt.	29 of 1953	
✓ 34	The Caste Distinctions Removal Bill, by Shri Fulsinghi B. Dabhi.	2 of 1954	
✓ 35	The Indian Penal Code (Amendment) Bill ( <i>Insertion of new sections 295B, 295C and 295D</i> ), by Shri Vishnu Ghanashyam Deshpande.	13 of 1954	

Serial No.	Name of the Bill	Bill No.	Remarks
✓36	The Constitution (Amendment) Bill ( <i>Amendment of Article 291 and insertion of new Article 362-A</i> ), by Shri Madhao Reddi.	79 of 1952 ✓	
✓37	The Unemployment Relief Bill, by Shri A. K. Gopalan.	57 of 1953 ✓	
✓38	The Unemployment Relief Bill, by Shri A. K. Gopalan and Shri H. N. Mukerjee.	45 of 1953 ✓	
✓39	The Advanced Age Marriage Restraint Bill, by Shri Diwan Chand Sharma.	16 of 1954 ✗	
✓40	The Benares Hindu University (Amendment) Bill ( <i>Amendment of section 17</i> ), by Shri Raghunath Singh.	17 of 1954 ✗	
✓41	The Sri Kashi Viswanath Mandir Bill, by Shri Raghunath Singh.	54 of 1953 ✓	
✓42	The Military Pensions Bill, by Dr. N. B. Khare.	103 of 1952 ✓	
✓43	The Indian Live-stock Improvement Bill, by Shri Jhulan Sinha.	96 of 1952 ✓	